NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 525/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES:

Bohra Bros Production Pvt.L td.

V/s

ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

NAME

DESIGNATION

SIGNATURE

1. RITIKA AGRAWAL Authorised representative

From Ritika Agramal & Assaidted

2. S.P. Kumer ROC-Mumberi.

ORDER

CP No. 525/252(3)/NCLT/MB/MAH/2017

For the Company Petition has been filed under Section 252(3) of the Companies Act, 2013 instead of filing under 252(1) of the Companies Act, 2013 against striking order passed by the Registrar of Companies (RoC), at request of the Professional appearing on behalf of the Petitioner, this Petition is hereby dismissed as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Member (Judicial)